

(2011) 07 MAD CK 0310

In the Madras High Court

Case No : Writ Petition (MD) No. 2458 of 2011

K. Paramasivan

APPELLANT

Vs

The Commissioner Rural Development Agency, The District
Collector and The Project Officer District Rural Development
Agency

RESPONDENT

Date of Decision : 04-07-2011

Acts Referred:

Citation : (2011) 07 MAD CK 0310

Hon'ble Judges : R. Sudhakar, J

Bench : Single Bench

Advocate : K.P. Krishnadoss, for the Appellant; T.R. Janarthanam, AGP, for the Respondent

Judgement

R. Sudhakar, J.—Heard the learned Counsel appearing for the Petitioner and Mr. TR. Janarthanam, Additional Government Pleader appearing for the Respondents.

2. The Petitioner has come up with the present writ petition praying to direct the Respondents 2 and 3 to disburse the balance amount of Rs. 7.05 lakhs with interest to the Petitioner to be paid for the work executed under Tourism Development Scheme in the year 2006 - 2007 at Udayagiri fort in Kanyakumari District.

3. The Petitioner has made a representation to the Respondents on 10/2/2009 followed by a legal notice dated 3/2/2011. Since the same have not been considered so far, the Petitioner has come up with the present writ petition praying for the relief as stated therein.

4. Without expressing any opinion on the claim made by the Petitioner, the second and third Respondents are directed to consider the representation submitted by the Petitioner dated 10/2/2009, if it has not been disposed of already and pass appropriate orders on merits and in accordance with law within a period of eight weeks from the date of receipt of a copy of this order.

5. This writ petition is ordered accordingly. No. costs.